

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **07.03.2023** at **02.30 PM** THROUGH VIDEO CONFERENCING

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**PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT  
HON'BLE SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**  
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**IN THE MATTER OF** : Oren Hydrocarbons Pvt Ltd

**MAIN PETITION NUMBER** : IBA/938/2019

**(IA/MA) APPLICATION NUMBERS**

IA/57(CHE)/2023; IA/1382(CHE)/2022; IA/36(CHE)/2023  
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**ORDER**

The Ld. Counsel Mr. T. Ravichandran appears on behalf of Resolution Professional and the Ld. Senior Counsel Mr. Satish Parasaran appears on behalf of Resolution Applicant through video conferencing mode.

**IA/57(CHE)/2023:**

Ld. Counsel Mr. T. Ravichandran opposes very strongly any adjournment in IA/57(CHE)/2023 the statement is taken on record.

Accordingly, Order **reserved** in IA/57(CHE)/2023

**IA/36(CHE)/2023:**

It is stated by the Counsel for the RP that IA/36(CHE)/2023 has become infructuous.

Accordingly, IA/36(CHE)/2023 stands **dismissed** as **infructuous**.

List the other matter i.e IA/1382(CHE)/2022 on **20.04.2023** for further hearing.



**[SAMEER KAKAR]  
MEMBER (TECHNICAL)**



**[JUSTICE RAMALINGAM SUDHAKAR]  
PRESIDENT**